Entry into country without travel documents

2687. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- whether many persons have entered into our country through air without passport or travel documents;
 - (b) if so, the details thereof;
- whether one such case was reported in the press regarding persons from Riyadh reached New Delhi without any Passport or travel documents; and
- if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. As per information available, it is not true that many persons have entered into India through air without passport or travel documents.

(b) to (d) On 25.7.2012, one foreign national was brought by one airline without any passport or travel document at IGI Airport. The foreigner was refused entry by Immigration and not granted entry into India. The foreigner was refused entry and was kept in refusal room at the airport. Subsequently, a travel document dated 31.07.2012 was issued to the foreigner by the Embassy of Saudi Arabia, New Delhi. Finally, the foreigner was sent back to his country on 01.08.2012 by flight No.SV-763. On 31.07.2012, the legal process for imposing penalty on Air India for contravention of Passport (Entry into India), Act, 1920 has been initiated by FRRO, Delhi.

Acquisition of technological items for NATGRID

2688. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that Government has given its nod to the proposal National Intelligence Grid (NATGRID) for acquisition of certain technological items mentioned in the detailed project report;
 - (b) if so, the details thereof;